

matters connected therewith or incidental thereto.”

The motion was adopted

**

SHRI JANARDHANA POOJARY : I introduce the Bill.

INCOME TAX (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDAHNA POOJARY) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961.”

The motion was adopted.

SHRI JANARDHANA POOJARY : In introduce the Bill.

12.08 hrs.

SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : I beg to move :

“that the following amendments recommended by Rajya Sabha in the Bill further to amend the Supreme Court Number of Judges) Act, 1956, be taken into consideration :-

“Enacting Formula

1. That at page 1, line 1, for the word “Thirty-sixth” the word “Thirty-seventh” be substituted.

Clause 1

2. That at page 1, line 4, for the figure “1985” the figure “1986” be substituted”

MR. SPEAKER : The question is :

“that the following amendments recommended by Rajya Sabha in the Bill further to amend the Supreme Court (Number of Judges) Act, 1956, be taken into consideration :-

“Enacting Formula

1. That at page 1, line 1, for the word “Thirty-sixth” the word “Thirty-seventh” substituted.

Clause 1

2. That at page 1, line 4, for the figure “1985” the figure “1986” be substituted”

The motion was adopted.

MR. SPEAKER : We shall now take up the amendments made by Rajya Sabha.

Enacting Formula

MR. SPEAKER : The question is :

- (1) That at page 1, line 1, for the word “Thirty-Sixth” the word “Thirty-seventh” be substituted.

The motion was adopted.

Clause 1

MR. SPEAKER : The question is :

- (2) That at page 1, line 4, for the figure “1985” the figure “1986” be substituted.

The motion was adopted

SHRI H.R. BHARDWAJ : I beg to move :

*Published in Gazette of India Extraordinary Part II Section 2 dated 6.1.1986.

**Introduced with the recommendations of the President.